

- (ii) Education, awareness building and community mobilization.
- (iii) Measures to facilitate physical and social rehabilitation of drug and alcohol abuse.
- (iv) Feedback on implementation of the national programme on drug and alcohol demand reduction, and ways to improve their effectiveness.

Sub-categorisation of Scheduled Castes

2850. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether there are any requests from the States for sub-categorisation of Scheduled Castes in their States, particularly from Andhra Pradesh and Telangana;

(b) if so, the details thereof; and

(c) whether sub-categorisation of Scheduled Castes is allowed as per the existing rules based on the requests from the State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) Requests have been received only from the States of Andhra Pradesh and Telangana for sub-categorisation of Scheduled Castes.

(c) Sub-categorisation of Scheduled Castes is not permissible under the existing provisions of the Constitution.

National Overseas Scholarship for SC/ST/OBC students

2851. SHRI K. SOMAPRASAD: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details and the number of SC, ST and OBC students who received National Overseas Scholarships during the last three years, year-wise;

(b) the amount sanctioned during that period; and

(c) the details of institutions where these students were admitted?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) The details of the number of Scheduled Caste and Scheduled Tribe students selected for National Overseas Scholarships during the last three years and the amount sanctioned are as under:—